

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

MA - 1007/01 for
consideration

adjudged 24.6.02
(A demand of one)

1
21.6.02

3d

Order dated 24.6.2002

This O.A. was disposed of on 23.3.2002, giving direction to Respondents to consider the case of the Applicant, by giving due weightage to his past experience, while filling up of the post of EDEPM, Chaitanyaapur B.O.. By filing the present M.A.1007/01, the Department has disclosed that sought the Applicant has/some further directions further. While filing a reply to the said M.A.1007/01, the Department has disclosed that, for filling up of the post of Postmaster in question, an advertisement had been issued fixing 14.6.2002 as the last date. To-day the Advocate for the Applicant, by filing 524/02, submits that he has already applied for the said post by submitting his application on 3.6.2002. In the said premises, having heard the counsel for the Applicant and Shri B.Das, A.S.C., M.A.1007/01 is disposed of with a direction to Respondents to give due consideration to the experience of the Applicant, while undertaking the process of selection for the post of EDEPM, Chaitanyaapur BO as per the observations by this Tribunal on 23.3.2001.

M.A. Nos. 1007/01 and 524/02 are disposed of accordingly.

Send copies of the order to Respondents at the cost of the Applicant, on whose behalf Shri Lenka ~~for~~ undertakes to file the required postages in course of the day. After filing of the required postages, a free copy of the order be made available to Shri Lenka. However, a free copy of the order be given to Shri B.Das.

Post Mortuary Panel
on 28.6.02. And copy
of next order may
be served to the
Court in batches

1
28.6.02

10/13

24/6/02
MEMBER (JUDICIAL)